

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-732/2015 in
OA-2953/2012**

New Delhi this the 1st day of December, 2015.

**Hon'ble Mr. Justice L.N. Mittal, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Sh. Amar Singh,
S/o Sh. Bhoop Singh,
R/o Street No.14,
Shiv Vihar, Karwal Nagar,
Delhi-110094.
(through Ms. Meenu Mainee, Advocate)

.... **Applicant**

Versus

1. Union of India through
General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.
3. Chief Traffic Manager,
Northern Railway,
Office of the Divisional Railway Manager,
State Entry Road, New Delhi.

..... **Respondents**

ORDER (ORAL)

Justice L.N. Mittal, Member (J)

Counsel for the applicant seeks permission to withdraw the instant Contempt Petition with liberty to the applicant to file M.A. for execution of the order of the Tribunal.

2. The Contempt Petition is accordingly dismissed as withdrawn with liberty as aforesaid.

**(Shekhar Agarwal)
Member (A)**

/Vinita/

**(Justice L.N. Mittal)
Member(J)**

